

(Amendment) Ordinance, 1992.

MR. DEPUTY SPEAKER: The question

13.15 hrs

REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL*

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF LAW, JUSTICE AND
COMPANY AFFAIRS (SHRI H.R.
BHARDWAJ): Sir, I beg to move for leave to
introduce a Bill further to amend the
Representation of the People Act, 1950

MR. DEPUTY SPEAKER: The question
is:

"That leave be granted to introduce
a Bill further to amend the
Representation of the People Act,
1950."

The motion was adopted.

SHRI H.R. BHARDWAJ: I introduce the
Bill.

13.15 1/2 hrs.

INDUSTRIAL FINANCE CORPORATION
(TRANSFER OF UNDERTAKING AND
REPEAL) BILL*

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI DALBIR
SINGH): Sir, I beg to move for leave to
introduce a Bill to provide for the transfer and
vesting of the undertaking of the Industrial
Finance Corporation of India to and in the
company to be formed and registered as a
Company under the Companies Act, 1956,
and for matters connected therewith or
incidental thereto and also to repeal the
Industrial Finance Corporation Act, 1948.

"That leave be granted to
introduce a Bill to provide for the
transfer and vesting of the
undertaking of the Industrial
Finance Corporation of India to
and in the company to be formed
and registered as a Company
under the Companies Act, 1956,
and for matters connected
therewith or incidental thereto
and also to repeal the Industrial
Finance Corporation Act, 1948."

The motion was adopted

SHRI DALBIR SINGH: I introduce the
Bill.**

13.16 hrs.

EXPLANATORY STATEMENT GIVING
REASONS FOR IMMEDIATE
LEGISLATION BY THE INDUSTRIAL
FINANCE CORPORATION (TRANSFER
OF UNDERTAKINGS AND
REPEAL) ORDINANCE

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI DALBIR
SINGH): I beg to lay on the Table an
explanatory statement (Hindi and English
versions) giving reasons for immediate
legislation by the Industrial Finance
Corporation (Transfer of Undertakings and
Repeal) Ordinance, 1992.

13.17 hrs.

PAPERS LAID ON THE TABLE

Notification under Indian Telegraph
Act, 1961

[English]

THE MINISTER OF STATE OF THE

*Published in Gazette of India, Extraordinary Part-II Section II dt. 30.11.1992.

**Introduced with the recommendation of the President.

MINISTRY OF COMMUNICATIONS, (SHRI RAJESH PILOT): I beg to lay on the Table a copy of the Notification No. G.S.R. 730 (E) (Hindi and English versions) published in Gazette of India dated the 19th August, 1992 containing corrigendum (English version only) to the Notification No. G.S.R. 587 (E) published in Gazette of India dated the 10th June, 1992 issued under section 7 of the Indian Telegraph Act, 1961.

[Placed in Library. See No. LT-2785/92]

13.17 1/2 hrs.

MATTERS UNDER RULE 377

- (i) **Need to transfer Birsa Madan in Rourkela to Birsa Munda Statue Committee presently in possession of Rourkela Steel Plant**

KUMARI FRIDA TOPNO (Sundargarh): Sir, I draw the attention of the Government on the future of the age-old rich culture of the tribals due to repaid industrialisation in the tribal belt. Industrialisation displaced hundreds of tribal families attracting large number of non-tribals for employment. This has caused a direct threat to the very survival of tribal culture. Both the industries as well as the State Governments have shown least interest for the promotion and preservation of tribal culture.

Birsa Munda Statue Committee, Rourkela, a leading culture organisation of the tribals, after installing a bronze statue of Birsa Munda at Rourkela, releasing his Postal Stamp and getting the portrait unveiled in the Central Hall of Parliament, is since last ten years trying to set up 'Birsa Munda Tribal

Cultural Centre' on the popularly-known 'Birsa Maidan' now under the possession of Rourkela Steel Plant. The Steel Authority of India in 1991 has taken a decision to transfer 19.6 acre Birsa Maidan to Birsa Munda Statue Committee only with the concurrence of the State Government.

I appeal to the Central Government to take a decision to directly transfer Birsa Madan to Birsa Munda Statue Committee.

- (ii) **Need to set up 'Marathwada Vikas Mandal' early**

[Translation]

SHRIMATI KESHARBAI SONAJI KSHIRSAGAR (Beed): Mr. Deputy Speaker, Sir, there is a need to set up the 'Marathwada Vikas Mandal' to maintain balanced development in Maharashtra. Marathwada is a backward region in terms of development. Sources of irrigation are very limited. There is no national highway. The region also locks in railway lines. It is therefore imperative to set up a statutory development board as soon as possible, so that development could be ensured in this region. The Maharashtra Legislature has passed a resolution to this effect and recommended setting up of this development board. I would, now, like to request the Union Government to set up immediately the 'Marathwada Vikas Mandal'.

- (iii) **Need to grant maximum licences to Andhra Pradesh for setting up Sugar Industries**

[English]

SHRI R. SURENDER REDDY (Warangal): Sir, Andhra Pradesh is presently